

OFFICE OF THE EXCISE COMMISSIONER, UTTAR PRADESH, PRAYAGRAJ

No. 393/10-License-222/Composite Shop/2025-26

*Prayagraj, Dated : May 16, 2025***NOTIFICATION**

In exercise of powers under sections 41 and 77 of the United Provinces Excise Act, 1910 (U.P. Act no. 4 of 1910), the Excise Commissioner, with the previous sanction of the State Government, hereby makes the following rules with a view to determine the consideration and manner in respect of grant of licence for joint exclusive privilege of retail sale of foreign liquor, beer, wine, low alcoholic breweries on the basis of licence fee fixed under sections 24-A, 30 and 31 of the aforesaid Act, namely:—

The Uttar Pradesh Excise Composite Shops (Settlement of Licences) Rules, 2025

Short title and commencement	<p>1. (1) These rules may be called the Uttar Pradesh Excise Composite Shops (Settlement of Licences) Rules, 2025.</p> <p>(2) They shall come into force with effect from the 1st day of April, 2025.</p>
Definitions	<p>2. In these rules, unless there is anything repugnant in the subject or context,—</p> <p>(a) "Act" means the United Provinces Excise Act, 1910, as amended from time to time;</p> <p>(b) "Additional consideration fee" means the difference in the maximum retail price rounded off to the next multiple of ten rupees, payable at distillery level and recoverable by the distillery from the wholesale supplier in addition to the ex-distillery price and by the wholesale licensee from the retail licensee in addition to the maximum wholesale price;</p> <p>(c) "Beer" means ale, stout, porter, and all other fermented liquors made from malt having an alcoholic strength between 3 per cent v/v to 8 per cent v/v;</p> <p>(d) "Composite Shop" means a shop having a license in F.L. -5DB form as defined under the Uttar Pradesh Excise Composite Shops (Settlement of Licences) Rules, 2025;</p> <p>(e) "Consideration fee" means the fee on foreign liquor and wine as prescribed by the State Government under section 30 of the Act, which shall be deposited by the licensee in the Government treasury before supply of foreign liquor/beer/wine/LAB;</p> <p>(f) "Daily licence fee" means 1/365th of the licence fee prescribed for the entire excise year;</p> <p>(g) "Excise Commissioner" means the officer appointed by the State Government under section 10(2)(a) of the Act;</p> <p>(h) "Excise Year" means the financial year commencing from 1st April and ending on 31st March of the following calendar year;</p> <p>(i) "Family" means and includes couple (husband or wife), dependent son/children, unmarried daughter/daughters and dependent parents;</p>

(j) "Foreign liquor" means and includes spirit or wine imported into India or spirit or wine manufactured in India so refined or coloured that it resembles the liquor imported into India in smell and colour and includes malt spirit, whisky, rum, brandy, gin, vodka, wine, liqueurs and low strength alcoholic beverages;

(k) "Form" means the form appended to these rules;

(l) 'Government' means the Government of Uttar Pradesh;

(m) "Hierarchy" means the descending order of the total license fee of shops purported to be the basis for shop allotment through the process of computer based randomization in e-lottery for selection of licensees;

(n) "Licensing Authority" means the Collector of the District;

(o) "Licence fee" means the consideration for the grant of licence for the joint exclusive privilege of retail vending of foreign liquor, beer, wine and low-intensity alcoholic beverages under section 24-A of the Act, payable by the licensee before the grant of the licence to him at such rates as may be fixed by the Excise Commissioner with the prior permission of the State Government from time to time and includes licence fee for foreign liquor and licence fee for beer:

Provided that if such shop is settled/re-settled for the remaining period in the middle of the excise year, the liability of licence fee for the shop shall be determined on a proportionate basis for the remaining period of the excise year;

(p) "Low alcoholic beverages" means carbonated alcoholic beverages having an alcoholic strength of up to 10 per cent v/v prepared from Extra Neutral Alcohol (ENA) and purified by the addition of flavouring matter or colouring matter or both or any other substance to give it a characteristic taste;

(q) "Minimum Guaranteed Revenue" means the minimum revenue as fixed by the Licensing Authority for the excise year in accordance with the general or specific instructions issued by the Excise Commissioner, which shall be required to be deposited by the licensee in the treasury on monthly/quarterly basis, as may be prescribed, and adjustment of which shall be permissible against the revenue involved in the lifting made by the licensee from the wholesale licence for retail sale at his/her shop;

(r) "Minimum Guaranteed Revenue - Beer" means the minimum guaranteed revenue in respect of beer; adjustment of which shall be permissible against the revenue involved in all lifting made from Foreign Liquor-2B Licence;

(s) "Minimum Guaranteed Revenue - Foreign Liquor" means the minimum guaranteed revenue in respect of foreign liquor; adjustment of which shall be permissible against the revenue involved in all lifting made from Foreign Liquor-2 Licence;

(t) "Person" means a person who is a citizen of India and is not less than twenty-one years of age at the time of making the application;

(u) "Portal" means a specially designed electronic platform on which information relating to the process of manufacture of liquor and its distribution till the final stage shall be uploaded in the prescribed format;

	<p>(v) "Security amount" means an amount equal to ten percent of the total licence fee which shall be deposited in favour of the District Excise Officer in the form of e-bank guarantee or in the manner prescribed by the Excise Commissioner and which shall be refundable after final settlement of all claims and dues of the State Government;</p> <p>(w) "Settlement" means settlement or re-settlement of shops through renewal, e-lottery or e-tender or e-renewal as may be specified by the State Government, which may be done on any day of the week by giving prior notice and communication through newspaper and website of the Excise Department. Settlement of shops for the next year can be done before the end of the previous financial year;</p> <p>(x) "Solvency" means the financial eligibility criteria prescribed for an applicant to apply for grant of a licence;</p> <p>(y) "Wine" means the product obtained on alcoholic fermentation of juice or pulp of flowers, vegetables, non-narcotic(non-psychotropic) herbs, grape juice or pulp or juice of any other fruit, natural or fortified, the alcoholic content whereof does not exceed 24 percent by volume(24%v/v). Wine may contain added sugar, honey, and/or water. Wine also means and includes Cider, Sherry and Perry.</p> <p>(z) Words and expressions not defined in these rules but defined in the Act shall have the meanings respectively assigned to them in the Act.</p>
Settlement of licences for retail sale	<p>3. (1) Subject to the provisions of these rules and payment of licence fee and security amount, the shop shall be settled by granting license of retail shop for retail sale of foreign liquor, beer, wine and LAB from the same premises in favour of the selected applicant as per rule 10.</p> <p>(2) The licence granted under these rules shall be in Form F.L.-5DB for retail sale of foreign liquor, beer, wine and LAB in sealed bottles for consumption outside the premises.</p> <p>(3) If a composite shop having licence in Form F.L.-5DB fulfills all the eligibility criteria of a model shop and the licence fee is equal to or more than the licence fee of the newly created model shop, then on the request of the licensee, the licence of composite shop may be converted into the licence of model shop, subject to terms and conditions as may be defined from time to time. The procedure for conversion of licence of an eligible composite shop to a model shop licence, shall be determined by the Excise Commissioner and the liabilities of such shops shall be determined in the manner specified by the State Government.</p>
Power to determine number and location of retail shops	<p>4. The number and location of composite shops shall be determined by the licencing authority under general or specific instructions issued by the State Government or the Excise Commissioner from time to time. For the purpose of ensuring the location of the shops, the shop shall be geo-tagged and geo-fenced. The location and position of the shops shall be as per the provisions of Uttar Pradesh Excise Number and Location of Shops Rules, 1968, as amended from time to time:</p> <p>Provided that new shops may be created by the State Government or the Excise Commissioner during any excise year on the demand of the licensing authority of the district.</p>

Period of the licence	5. The period of the licence shall be one excise year or part thereof for which the licence is granted, but the licensee for the next excise year shall be selected in accordance with rule 10.
Grant of licence	6. The licence will be granted on payment of licence fee as per the provisions of these rules preferably through e-payment platform and deposit of security amount in the form of e-bank guarantee pledged in favour of the District Excise Officer or through means prescribed by the Excise Commissioner. The licensee will be required to submit the original copy of solvency certificate or asset certificate issued by authorized income tax valuer or a copy certified by any other District Excise Officer in the office of the District Excise Officer of the district from where the licence has been granted to him.
Application for grant of licence	<p>7. (1) Whenever settlement of any newly created or unsettled composite shop/shops is necessary, the licencing authority shall give wide publicity of that shop/shops in the daily newspapers under circulation in that area and shall invite applications in the manner determined by the State Government.</p> <p>(2) List of composite shops, whose licences are to be sanctioned by the Collector, shall be displayed shop wise along with licence fee and security amount in the office of the Collector, Tehsil office, office of the District Excise Officer and office of the Deputy Excise Commissioner in charge. This information shall also be displayed on the website of the district.</p> <p>(3) Applications for grant of licence shall be submitted in the manner specified as per the time-table given in the advertisement in the newspapers.</p> <p>Non-refundable processing fee shall be paid online by the applicant in respect of each application at the rate as determined by the State Government.</p>
Eligibility conditions for the applicants	<p>8. The applicants for the licence of composite shops shall have to fulfil the following conditions to ensure their eligibility, namely:-</p> <p>(a) The applicant should be an individual who is a citizen of India.</p> <p>A firm or company having partnership shall not be eligible for grant of retail licence. Similarly, wholesale dealers or distilleries/liquor manufacturers shall also not be eligible for holding the licence of composite shop.</p> <p>No change in the status of the applicant shall be permissible after allotment of the shop. In the event of death of the licensee, the names of legal heirs/family members/close relatives as per the nomination affidavit (if any) given by the licensee, if not otherwise ineligible, shall be considered for continuing as the licensee for the remaining period of the licence, in accordance with the preference mentioned in the nomination affidavit:</p> <p>Provided that in the event of non-availability of nomination affidavit of the deceased licensee, his/her legal heir, if otherwise eligible, may continue as the licensee for the remaining period of the licence.</p> <p>(b) The applicant should be twenty-one years of age or above on the first day of the period prescribed for receipt of applications;</p>

- (c) The applicant should not be a defaulter and his/her name should not have been blacklisted, or should not have been debarred from holding an excise licence under the provisions of the Act or the rules/regulations made thereunder. Any person who has been convicted of any excise offence shall be debarred from holding a licence unless he/she is fully and finally acquitted by a competent Court;
- (d) An applicant shall be eligible to submit only one application for one shop. If more than one application is found for one shop, the additional applications will be rejected.
- (e) An applicant shall submit an affidavit duly verified by a public notary in proof of the following:-
- (i) that he/she has suitable premises for opening the shop at that place or he has arranged suitable premises on rent at that place in accordance with the provisions of Uttar Pradesh Excise Number and Location of Shops Rules, 1968, as amended from time to time;
- (ii) that no laws or rules have been violated in the construction of the proposed premises for his/her shop;
- (iii) that he/she and his/her family members are of good moral character and have no criminal background and have not been convicted of any offence punishable under the United Provinces Excise Act, 1910 or the Narcotic Drugs and Psychotropic Substances Act, 1985 or any other cognizable and non-bailable offence;
- (iv) that in case he/she is selected as licensee he/she will furnish a certificate issued by the District Collector or Superintendent of Police/Senior Superintendent of Police of the concerned district or an officer not below the rank of Assistant Commissioner of Police nominated by the Police Commissioner of the concerning police commissionerate of which he/she is the resident, showing that he/she as well as his/her family members possess good moral character and have no criminal background or criminal record, prior to issuance of licence;
- (v) that he/she shall not employ any person as a salesman or representative who has any criminal background or is suffering from any contagious disease or is below 21 years of age or is a woman. The licensee shall obtain a servant certificate bearing photograph of the authorized salesman/authorized representative from the District Excise Officer on payment of fees as determined by the State Government from time to time;
- (vi) that he/she is not in arrears of any public dues or Government dues;
- (vii) that he/she is solvent and has the necessary funds or has arranged for the necessary funds for running the business, details of which, if required, will be made available to the licensing authority;
- (viii) that the applicant is not involved in mafia activities, anti-social activities and organised criminal activities. If after obtaining the licence, it is proved that he/she is involved in mafia activities, anti-social activities and organised criminal activities, then the licence allotted to him/her shall be cancelled;

	<p>(ix) that the applicant is not an Advocate registered with the Bar Council. If after obtaining the licence, he/she is found to be an Advocate registered with the Bar Council, then the licence shall be cancelled;</p> <p>(x) an employee of the State Government or Central Government shall also be ineligible to apply for grant of licence;</p> <p>(f) The applicant must be holder of a Solvency Certificate or a Property Ownership Certificate issued by an authorised Income Tax Valuer and the value of his/her Solvency Certificate/Property Ownership Certificate issued by an authorised Income Tax Valuer shall not be less than the amount of total licence fee determined for grant of licence of the applied shop in the district:</p> <p>Provided that in case of renewal, solvency certificate or certificate of owned property issued by an authorized Income Tax Valuer produced during the settlement of previous year shall be acceptable if it is valid and is for the required amount.</p>												
District Level Committee for selection of licensee of composite shops	<p>9. There will be a District Level Committee for selection of licensee of composite shops. The members of the committee will be as follows, namely:-</p> <table><tr><td>(i)</td><td>The Collector of the District</td><td>Chairperson</td></tr><tr><td>(ii)</td><td>The Senior Superintendent of Police / Superintendent of Police of the concerning district or an officer not below the rank of Assistant Commissioner of Police nominated by the Police Commissioner of the concerning Police Commissionerate.</td><td>Member</td></tr><tr><td>(iii)</td><td>One Gazetted Officer of Excise Department nominated by the Excise Commissioner</td><td>Member</td></tr><tr><td>(iv)</td><td>The District Excise Officer of the District</td><td>Member/ Secretary</td></tr></table>	(i)	The Collector of the District	Chairperson	(ii)	The Senior Superintendent of Police / Superintendent of Police of the concerning district or an officer not below the rank of Assistant Commissioner of Police nominated by the Police Commissioner of the concerning Police Commissionerate.	Member	(iii)	One Gazetted Officer of Excise Department nominated by the Excise Commissioner	Member	(iv)	The District Excise Officer of the District	Member/ Secretary
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Selection of Licensee	<p>10. (1) (a) The licensee of a shop shall be selected from amongst the three processes of e-lottery, e-renewal and e-tender whichever is/are specified by the State Government for that particular year.</p> <p>(b) In case e-renewal is not specified by the State Government for a particular year, the shop wise selection of licensee shall be made through the process specified by the State Government through e-lottery or/and e-tender by inviting online applications. If e-renewal is specified by the State Government, but renewal is not requested by the licensee or licensee has been found ineligible for renewal, then in such case also the aforementioned e-lottery or/and e-tender will be adopted. District Excise Officer shall scrutinize the applications received online and prepare a list of all admissible and inadmissible applications, describing the reasons of admissibility and inadmissibility and shall put up this list before the District Level License Committee as mentioned in rule 9 for e-lottery and e-tender.</p> <p>(c) If the shop has been renewed and if the licensee dies after depositing the renewal fee and none of his/her legal heirs or nominees apply for operation of the said licence or if the legal heir/nominee are not found eligible for the purpose, the amount deposited for renewal except processing fee shall be refunded in favour of the legal heir.</p>												

	<p>(2) In case of e-lottery, the shopwise licensee shall be selected from amongst the eligible applicants through computer based randomization process in the sequence of country liquor shops, model shops, composite shops and bhang shops as per the hierarchy in each category as defined in rule 2(1)(m).</p> <p>(3) In case of selection of licensee is done through e-tender, the process of inviting tender/offer shall be specified by the State Government.</p> <p>(4) Not more than two shops including all categories of country liquor shops, model shops, composite shops and bhang shops shall be allotted to any person in the entire State:</p> <p style="padding-left: 40px;">Provided that the aforesaid restriction shall not apply in matters of renewal/mutation in favour of legal heir/family member/close relative:</p> <p style="padding-left: 40px;">Provided further that in case two or more shops are renewed or already settled in the State in favour of an applicant, he/she will not be eligible for further allotment of shops through e-lottery/e-tender.</p> <p>(5) It shall be mandatory for the person selected as licensee through e-lottery or e-renewal or e-tender to deposit licence fee and security in the time schedule and in the manner specified by the State Government and complete all other specified formalities and make arrangement for appropriate shop premises within the prescribed time period. In case the person selected as licensee does not comply with the above, the licensing authority shall cancel the allotment/licence and shall take necessary steps for resettlement of the shop as specified by the State Government.</p> <p>(6) In case there is no application for a particular shop in e-lottery, e-renewal or e-tender process, as the case may be, or no candidate is found suitable for the shop, the Licensing Authority shall take immediate steps for resettlement of the shop through the process specified by the State Government.</p>
Details of settled shops	<p>11. After the arrangement of the shop/shops, the District Excise Officer shall send the details of the shop/shops arranged within the period prescribed by the Excise Commissioner to the Excise Commissioner and shall upload the details of the names and addresses of the licensees, geo-tagging of the shops, security amount and the amount deposited as licence fee on the prescribed portal of the Excise Department.</p>
Payment of licence fee and security	<p>12. If an applicant is selected as a licensee as per rule 10, he/she shall compulsorily deposit the entire amount of licence fee within three working days of receipt of intimation of his/her selection. He/she shall also deposit the security amount in the manner prescribed by the Excise Commissioner as per the time schedule prescribed by the State Government:</p> <p style="padding-left: 40px;">Provided that in case of renewal, security deposited prior in cash or through National Saving Certificate (N.S.C.) or Bank Guarantee or Term Deposit Receipt shall be acceptable until it is not refunded:</p> <p style="padding-left: 40px;">Provided further that if the security amount is not deposited within the prescribed period, a penalty of Rs. 2000/- per day shall be imposed. Only 15 days shall be allowed for depositing the security amount along with penalty.</p> <p style="padding-left: 40px;">Provided also that if the applicant fails to deposit the licence fee or security amount within the prescribed time period, his/her selection shall be cancelled by the licensing authority and all the deposited amounts shall be forfeited.</p>

Lifting of beer and liquor	<p>13.(1) The licensee shall obtain supply from a wholesale licensee having Foreign Liquor-2 licence of the district after making full payment of cost price, including all taxes, consideration fee (including additional consideration fee) as levied from time to time, preferably through e-payment platform, to ensure adjustment of his/her minimum guaranteed revenue-foreign liquor. If the licence of Foreign Liquor-2 is not approved in the concerned district or the supply is disrupted, the licensee shall obtain supply from a wholesale licensee having Foreign Liquor-2 licence of other district/districts with the prior permission of the Excise Commissioner.</p> <p>In case of insufficient supply in any district, the District Excise Officer shall obtain orders from the Excise Commissioner.</p> <p>(2) The licensee shall obtain supply from a wholesale licensee having Foreign Liquor-2B licence of the district after making full payment of cost price, including all taxes, consideration fee (including additional consideration fee) as levied from time to time, preferably through e-payment platform, to ensure adjustment of his/her minimum guaranteed revenue - beer. If the licence of Foreign Liquor-2B is not approved in the concerned district or the supply is disrupted, the licensee shall obtain supply from a wholesale licensee having Foreign Liquor-2B licence of other district/districts with prior permission of the Excise Commissioner.</p> <p>In case of insufficient supply in any district, the District Excise Officer shall obtain orders from the Excise Commissioner.</p> <p>(3) It shall be obligatory for the licensee to lift the foreign liquor and beer equivalent to the amount of consideration fee fixed for each month/quarter on equivalent monthly/quarterly basis (as the case may be) for adjustment of revenue in relation to the monthly/quarterly apportionment made by the State Government of Minimum Guaranteed Revenue-Foreign Liquor and Minimum Guaranteed Revenue-Beer prescribed for the shop from the Foreign Liquor-2 Licensed and Foreign Liquor-2B Licensed Wholesale Licence respectively.</p> <p>(4) (a) If the licensee fails to take lifting from the respective wholesale licence equivalent to the monthly/quarterly minimum guaranteed revenue fixed for the shop in any month/quarter, he/she shall be directed to deposit additional security equivalent to the outstanding revenue of the respective month/quarter in the form of pledged fixed deposit receipt to the District Excise Officer within 10 days, failing which the licence shall be cancelled and action for re-settlement of the shop shall be taken and the process of recovery of outstanding revenue shall be initiated as per rules. The unsold stock at the shop shall also be seized:</p> <p>Provided that in case of depositing additional security equivalent to the outstanding revenue of the respective month/quarter within time, after compounding with the penalty for delay in lifting liquor, the licensee shall be allowed to lift equivalent to the outstanding revenue of the previous month/quarter and the minimum guaranteed revenue of the current month. The licensee may lift the revenue equivalent to the revenue fixed for the next month/quarter and the outstanding revenue till the previous month/quarter.</p> <p>(b) The fixed deposit receipt of the additional security so deposited shall be returned by the District Excise Officer in case there is no balance remaining after lifting of liquor equivalent to the shortfall in the previous month/quarter along with the monthly/quarterly minimum guaranteed revenue of the next month/quarter.</p>
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	<p>(c) If the licensee fails to lift liquor equivalent to the monthly/quarterly minimum guaranteed revenue for one or more months before the end of the financial year, then the additional security and security deposited by him/her shall be adjusted against such shortfall in revenue and the remaining security shall be returned.</p> <p>If the additional security and security deposited is insufficient to adjust the shortfall in revenue, then the remaining revenue shall be recovered as if it were arrears of land revenue;</p> <p>(5) (a) Permission may be granted to transfer the portion of monthly/quarterly minimum guaranteed revenue of a composite shop, as may be prescribed, equivalent to which the licensee is not able to lift from the concerned wholesale licence, to other specified shop/shops in the manner as specified.</p> <p>(b) The transferor licensee shall make a request to the District Excise Officer of the District with the consent of the transferee (transfer receiver) licensee. The terms of transfer shall be decided by both the transferor and transferee licensees mutually.</p> <p>(c) On approval of the request of the transferor licensee, the revenue agreed to be transferred by him/her shall be deducted from his/her monthly/quarterly minimum guaranteed revenue and the equivalent lifting shall be deemed to have been completed and added to the account of the transferee (transfer receiver) licensee as transferred monthly/quarterly minimum guaranteed revenue. This quantity will be in addition to the monthly/quarterly minimum guaranteed revenue of the transferee licensee for his/her shop and his/her liability to lift equivalent to the monthly/quarterly minimum guaranteed revenue of his/her shop will not be affected but the total quota transferred under this provision shall not exceed the limit, as specified by the State Government for the concerned year, of the monthly/quarterly minimum guaranteed revenue of the transferor licensee.</p>
Maximum Retail Price	<p>14. (1) The maximum retail selling price as determined by the Excise Commissioner with the permission of the State Government shall be mentioned on the labels of bottles of foreign liquor, beer, wine and LAB. The licensee shall not charge consumers more than the price mentioned on the labels of the bottles. In case a price higher than the maximum retail selling price is charged, action can be taken against him as per Rule-18.</p> <p>(2) There shall be digital payment facility at every shop.</p> <p>(3) Sale of liquor shall be done through POS machine.</p>
Sale hours and closure of Shops	<p>15. The licensed premises shall be open for sale from 10 a.m. to 10 p.m. on all days except 14 April (Ambedkar Jayanti), 15 August (Independence Day), 02 October (Gandhi Jayanti), 26 January (Republic Day) and three other days as may be determined by the licensing authority. The licensing authority may order the closure of the shop under the provisions of the relevant law for activities relating to law and order or general election. No compensation shall be payable for closure of shop on the above ground:</p> <p>Provided that the hours of sale may be altered for a certain period on special occasions as the State Government may deem fit.</p>

Disposal of balance stock at the expiry of the license	16. The licensee shall declare the quantity of foreign liquor/wine/ beer/LAB found unsold on expiry of the licence period, brand-wise, capacity-wise, quantity-wise and packaging-wise, before the District Excise Officer by 12 noon of next day and shall return it to the wholesaler of the district by 5:00 PM on the next day of expiry of the licence. A separate register of balance stock shall be maintained and the balance stock shall be uploaded on the portal by the District Excise Officer. Such stock shall be disposed of in the manner as determined by the State Government.
Surrender of licence	17. The licensee may surrender his/her licence under the provisions of section 36 of the Act by giving a notice of at least one month in writing to the licensing authority. On receipt of such application, the licensing authority will take action to recover all the outstanding excise dues from his/her security deposit and refund the balance amount after obtaining the order of the Excise Commissioner. The licensing authority will also initiate proceedings for resettlement of the shop for the remaining period of the excise year.
Suspension and cancellation of licence and compounding	18. (1) The Licensing Authority may suspend or cancel the licence if,— (a) any bottle/can/tetra pack is found in the licensed premises on which duty has not been paid and on which security code is not affixed as proof of payment of duty duly approved by the Excise Department; (b) any other kind of liquor or intoxicating drug (for which licence has not been granted) is found in the licensed premises; (c) any liquor or intoxicating drug is found in the possession of the licensee contrary to the provisions of the Act or the rules; (d) the affidavit submitted by the licensee at the time of application is found to be defective and the statement made therein is found to be untrue; (e) the licensee has been convicted of any offence under the Act or of any cognizable and non-bailable offence or of any offence under the Narcotic Drugs and Psychotropic Substances Act, 1985 or of offence under sections 482 to 489 of the Indian Penal Code, 1860 or under equivalent sections of the Bhartiya Nyaya Sanhita, 2023; (f) any bottle is found in the licensed premises on which the maximum retail price is not indicated; (g) it is found that the licence has been obtained in a fictitious name or that the licensee is holding the licence on behalf of some other person; (h) caramel, colour, fragrance, shrink sleeve or bar code, label, capsule, seal or other illegal material is found in the licensed premises; (i) adulteration of liquor and/or mixing/dilution of any other substance, adulteration of inferior liquor with superior liquor is found in the licensed premises, action shall also be taken under other relevant provisions of law. (2) In the aforesaid situation, the licensing authority shall suspend the licence immediately, and shall also issue a show cause notice for cancellation of licence and forfeiture of security deposit. The licensee shall be directed to submit his/her explanation within 07 days of the receipt of the notice. Thereafter, the licensing authority shall pass appropriate order after giving the licensee a reasonable opportunity of being heard.

(3) The licensee shall not be entitled to claim any compensation or refund for suspension or cancellation of licence under this rule.

(4) If the licence is cancelled, the licensee may also be blacklisted and debarred from holding any other excise licence.

(5) In cases of compoundable offences relating to retail licences, the minimum compounding fee shall be leviable as follows:-

Sr.	Type of violation	For first time (in Rs.)	For second time (in Rs.)	For third time (in Rs.)
1	2	3	4	5
1	Shop found opened before or after the stipulated time	2,500	3,000	5,000
2	Unauthorized salesman found to be making sale	5,000	7,000	10,000
3	Stock register not produced when asked for	10,000	15,000	20,000
4	Stock register found incomplete	10,000	15,000	20,000
5	Tampering with bottles and quarters or their labels or bar code, pilfering proof cap or seals	10,000	15,000	20,000
6	Enticing customers to increase sales, organizing gambling or dancing to increase sales	5,000	7,000	10,000
7	Storing duty paid stock in unauthorized premises/ware house	20,000	25,000	30,000
8	Duty paid stock being found in excess of account	25,000	30,000	50,000
9	Found selling loose liquor	5,000	10,000	15,000
10	Found making sale of liquor during days of prohibition and closure	30,000	40,000	50,000
11	Any alteration in the premises without permission	20,000	25,000	Proceeding of cancellation of licence

	12	Found selling liquor above the prescribed MRP	75,000	1,50,000	Proceeding of cancellation of licence
	13	Non-displaying of essential information according to rule or displaying faulty information on the signboard installed outside the premises	5,000	10,000	20,000
	14	On finding no proper arrangement of cleanliness in the shop	2,000	5,000	10,000
	15	If liquor issued to any one particular shop is found in another shop	25000	50000	Proceeding of cancellation of license.
	16	Delay in lifting equivalent to monthly/quarterly MGR-Beer and MGR-Foreign Liquor	50000	50000	Proceeding of cancellation of license
	17	Any other irregularity	2000	5000	10000
Interim Settlement	<p>19. (1) If the licence is suspended, cancelled or surrendered in accordance with the provisions of these rules or if for any reason the shop is yet to be settled as per sub-rule (2), then the licensing authority may, after calculating the daily licence fees of foreign liquor and beer separately and the daily minimum guaranteed revenue of foreign liquor and beer separately, obtain daily settlement offers in the manner determined by the State Government and make the settlement on the basis of the highest offer for a maximum period of 14 days or till the date of regular settlement, whichever is earlier. The process of receiving offers will be similar to the process of receiving tenders for e-tender. If even after seeking offers twice in a row, an offer equal to the prescribed liabilities is not received, then in the third stage, the licensing authority will have the right to accept offers less than the prescribed liabilities in the interest of revenue. In no case, offers less than 80 percent of the prescribed liabilities will be accepted. In case of receipt of two or more equal offers for a shop, the arrangement will be done through public manual lottery. Such licensee will also be required to deposit security amount for the period of interim arrangement as per the rate of daily license fee. Such arrangement of a shop can be done more than twice by the licensing authority but in such a situation it will be mandatory to inform the Excise Commissioner.</p> <p>(2) In case of cancellation or surrender of a licence as per the provisions of these rules, regular settlement of the shop in mid-session will be done by the licensing authority through e-tender system by giving public advertisement as soon as possible. The procedure specified by the State Government for inviting tenders/offers through e-tender system will be completed. Single tender will also be accepted in the e-tender process for the shops to be settled in mid-session.</p>				

Form FL-5DB

Licence for retail sale of foreign liquor/beer/wine/low strength alcoholic beverages in sealed glass and PET bottles/aseptic brick packs/cans for consumption off the premises

Photograph of licensee	Photo of the shop
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Latitude/ Longitude of shop.....

Licence No.....Year.....

Name of shop (Shop I.D.....)District.....

Total Licence Fee Rs..... (in figures).....(in words)

Security Amount Rs..... (in figures).....(in words)

Annual Minimum Guaranteed Revenue in respect of Foreign Liquor Rs.....(in figures)
.....(in words)

Annual Minimum Guaranteed Revenue in respect of Beer Rs..... (in figures)
.....(in words)

Details of Premises (with boundaries)

North:.....

South:

East:.....

West:.....

Name and address of the Licensee.....

Shri/Smt./Miss.Son/Daughter/Wife of Resident
.....

Shri/Smt./Miss..... above who has deposited licence fee and security amount as per Rule 6 and Rule 12 for the licence of retail sale of foreign liquor/beer/wine/LAB in sealed glass and PET bottles/aseptic brick packs/cans from date to 31 March 20..... at place, police station Tehsil District....., the licence is hereby issued.

This licence is subject to the following terms and conditions, in default of any of these or in violation of the provisions of the Uttar Pradesh Excise, Composite Shops (Settlement of Licences) Rules, 2025 or on conviction for any offence under the Uttar Pradesh Excise Act, 1910 or the Narcotic Drugs and Psychotropic Substances Act 1985, the licence of the licence holder shall be cancelled and the security shall be forfeited in addition to any penalties imposed under the relevant laws.

Terms and Conditions

- 1- The licensee shall obtain the supply of foreign liquor/ beer/ wine/ low strength alcoholic beverage from the Foreign Liquor Wholesale Licensee (F.L.-2/2B) of the district after depositing the price and consideration fee preferably through e-payment as per the provisions of Rule-13. If the F.L.-2/ F.L.2B licence is not sanctioned in the concerned district, the licensee shall obtain supplies of foreign liquor including wine from wholesale licensee (F.L.2/ F.L.2B) of other district/districts with prior permission of Excise Commissioner.

In case of insufficient supply, the licensee shall inform to the District Excise Officer, who shall obtain orders from Excise Commissioner.

- 2- It shall be compulsory for the licensee to lift the foreign liquor/beer/wine/LAB equivalent to the minimum guaranteed revenue fixed for the shop in the respective month/quarter.
- 3- The licensee shall be fully responsible for selling all the stock lifted at the shop during the license period.
- 4- The strength and maximum retail price shall be printed in 1x1 cm clear visible bold font on the top right side of the labels of bottles/cans/containers of foreign liquor/beer/wine /low strength alcoholic beverages. The retail licensee shall not charge more than the printed maximum retail price.
- 5- The sale in the licenced premises shall be for consumption outside the premises. No liquor shall be consumed/drank "on" the premises.
- 6- The sale shall be made in sealed bottles/cans/aseptic brick packs of prescribed strength and standard capacity bearing a security code approved by the Excise Department as proof of payment of consideration fee.
- 7- The licensee shall maintain regular and correct daily accounts in the form and register as prescribed by the licensing authority and shall also send/upload SMS on the prescribed portal of Uttar Pradesh Excise Department and produce the said accounts register whenever required by the competent inspection authority. The licensee shall also submit accounts of sales etc. and shall facilitate and make available material and documents as required.
- 8- The licensee shall not be permitted to run any other business in the licensed premises except the sale of foreign liquor/beer/wine/LAB for which the license has been granted.
- 9- The licensee shall store the entire stock of foreign liquor/wine/beer/low strength alcoholic beverages only in the licensed premises. He/she shall have a POS (Point of Sale) device as specified at the shop for scanning the bottles as per the prescribed security code under the track and trace system and shall make retail sales through this device.
- 10- The licensee shall put up a clearly visible signboard at the entrance of the shop in the format and size approved by the Excise Commissioner, on which the name of the licensee, designation, location of the shop, period of license, opening and closing time of the shop and other information as prescribed by the licensing authority shall be written in bold letters. The following information shall also be displayed on the signboard:-

"> Drinking alcohol outside the shop, in the vicinity or in a public place is prohibited. Any violation in this regard shall be punishable.

> Driving under the influence of alcohol may be fatal. Please do not drive under the influence of alcohol."

- 11- The licensee shall not employ any person as vendor who is below 21 years of age or suffering from any contagious disease or having criminal background or is a woman. The licensee shall obtain servant certificate bearing photograph issued by the District Excise Officer for salesman on payment of such fee as may be prescribed by the Government from time to time and produce the same when demanded by the inspecting authorities.
- 12- The licensee shall not sell foreign liquor/beer/wine/LAB to any person in excess of the limit prescribed by the State Government unless such permission has been granted to the purchaser by the licensing authority.
- 13- No sale shall be made to any person who is below 21 years of age or to an official in uniform.
- 14- It is strictly prohibited for the licensee to tamper with or deface the bottles and containers or their labels, security codes, pilfer proof caps or seals under any circumstances.
- 15- The licensee shall not keep any milk, sugar, colour, perfume, security code making machine, labels, capsules, seals or any harmful material in his/her licensed premises.
- 16- The premises in which the shop is situated shall not be used as a place of residence except by the licensee/salesman.
- 17- It is strictly prohibited for the licensee to resort to gambling and dance programmes to entice or attract customers with a view to increase his/her sales.
- 18- The licensed premises shall remain open for sale from 10 am to 10 pm on all days except 14th April (Ambedkar Jayanti), 15th August (Independence Day), 2nd October (Gandhi Jayanti), 26th January (Republic Day) and three such additional days as may be notified by the licensing authority for closure. The licensing authority may also order closure of the shop on account of law and order or activities related to general election etc. under relevant laws. No compensation shall be paid for closure of shop on the above ground:

Provided that the hours of sale may be altered for a certain period on special occasions as the State Government may deem fit.
- 19- The licensee shall report to the District Excise Officer for disposal of the remaining stock on expiry of the licence, which shall be disposed of in accordance with Rule-16.
- 20- The licensee shall follow the general and special instructions issued by the Excise Commissioner or the Licensing Authority from time to time.
- 21- No country liquor shall be stored in the premises of the composite shop.
- 22- The licensee shall install two CCTV cameras, in which the view inside the shop can be captured and the view outside the shop can be captured from the other CCTV camera.
- 23- The licensee shall sell liquor through POS machine.
- 24- The licensee shall keep the facility of digital payment at the liquor shop.

Date

District.....

Licensing Authority

By order,

Excise Commissioner,
Uttar Pradesh.